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Central Administrative Tribunal, Principal Bench

Original Application No. 861 of 2004

New Delhi, this the 6th day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

Shri R.P. Bhardwaj,
Animal House Attendant
Ministry of Agriculture,
Director of PPQ&S (Toxicology Division)
NH IV, Faridabad

....Applicant

(By Advocate: Shri U. Srivastava, proxy for Shri P.S. Goindi)

Versus

1. The Secretary,
Ministry of Agriculture, DAC
Krishi Bhawan, New Delhi

2. The Director,
Department of Personnel & Training,
Ministry of Personnel, Public Grievances
and Pensions,
North Block, New Delhi

3. The Finance Secretary,
Ministry of Finance,
Department of Expenditure,
(Implementation Cell)
North Block, New Delhi

4. The Plant Protection Advisor
to the Govt. of India,
Ministry of Agriculture,
Directorate of PPQ&S,
NH IV Faridabad

....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

During the course of submissions, learned counsel for the applicant did not dispute that an appeal had been preferred only in December, 2003 which is still pending.

2. Taking stock of these facts when appeal is pending and rights of the respondents are not likely to be affected, we dispose of the present petition directing

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respondent no.1 to consider and pass appropriate speaking order within six months of the receipt of the certified copy of the present order and communicate it to the applicant. With these directions, the O.A. is disposed of.

S.K.Naik
(S.K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

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